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GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

.....

New Delhi, the 10th September, 1970.

NOTIFICATION
INCOME TAX

No. 2509(F.No.404/57/77-ITCC): In pursuance of sub-clause (iii) of clause (44) of section 2 of the Income-tax Act, 1961(43 of 1961), the Central Government hereby makes the following amendment in the notification of the Government of India in the Department of Revenue No.2201(F.No.404/57/77-ITCC) dated 27.4.78 in the said notification for the letters and words "Sarveshri TRIDHIE BEHDOMICK, PAIBATI SANKAR MITRA, PIEMANGSEU KR. SEN GUPTA, SYAM MOHAN MAJUMDAR, DILIP KR. BANERJEE, NIRMAL KR. MUKHERJEE, D.K.SINHA, P.D. SHARMA, O.P.SAKENA and SUBIMAL ROY" the words and letters "Sarveshri TRIDHIE BEHDOMICK, PAIBATI SANKAR MITRA, PIEMANGSEU KR. SEN GUPTA, SYAM MOHAN MAJUMDAR, DILIP KR. BANERJEE, NIRMAL KR. MUKHERJEE, D.K.SINHA, P.D. SHARMA, O.P.SAKENA and B.D.MUKHERJEE" shall be substituted.

Sd/-

(H.VENKATARAMAN)

DEPUTY SECRETARY TO THE GOVERNMENT OF INDIA

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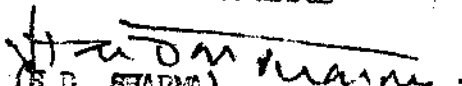
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(E.D. SHARMA)
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* SHARMA *